SHRI BHUPESH GUPTA: I would like to say a few words. I am sorr-that the hon. Minister permitted himself to some measure confusion which was absolutely unnecessary. Towards the end of his speech, he said that I was not opposed to the Bill. In this connection, I would only like to impress upon him that what I suggested in order to maintain and improve our position in the international market was that there should be some reorganisation. In this connection, even if nationalisation cannot be undertaken-I know it cannot be undertaken by them; I see their difficulties-they can take up the trade in the State sector through the operation of the State Trading Corporation. That will enable them to manoeuvre in the international market better than what the private elements are doing. We had been suggesting in the past that foodgrains should be taken in ,the State sector. Now, you hear of the National Development Council discussing it. The matter is being discussed in the Congress Party and I believe in the Government but the only thing is that they are realising the need for it now. It may be too late but does not matter. Here again, we want to suggest this because the situation has developed to a point where this kind of reorientation is warranted.

The hon. Minister made a point about the tea tasters. I understand the technical skill and all that but as I am coming from Calcutta, I should like to tell the House and the hon. Minister that the European concerns in Calcutta are not interested in imparting the technical know-how to Indians. In fact, some of these undertakings are trying to victimise those Indian nationals who have got training abroad and are working as tasters in some of the concerns. Here I understand in Calcutta some of the Indian interests are trying to start a co-operative in order to protect national interests and improve the situation. I hope such proposals —I do not know what the pVoposals are—would be sympathetically con-

sidered by the Government. Therefore it will all depend on how they are handling the whole business. He was very right towards the end when he said that merely by giving export duty relief the position cannot be improved. It might as well go to improve the position of profiteers and industrialists. This was precisely what I was trying to impress upon the hon. Minister that until and unless such measures are simultaneously backed by effective steps in different directions the results will not be what are aimed at.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1958—contd.

SHRI P. T. LEUVA (Bombay): Mr. Deputy Chairman, Sir, in the morning today we had informal discussions regarding the provisions of this Bill and I hope now in view of the informal discussions we had in the morning, my hon. friend, Dr. Raj Bahadur Gour, will see wisdom and withdraw his motion for reference of this Bill to a Select Committee.

Now, Sir, with respect to this legislation I have to make a few observations. It is no doubt true that the Workmen's Compensation Act is itself a part of our social security measures provided to our workmen. Whenever a person who is engaged in a hazardous occupation wants to engage an employee he does so with open eyes and therefore it is quite equitable and justified that in case of injury or loss of life as a result of injury caused in a hazardous occupation, the workman should be entitled to compensation. In spite of this I would suggest one thing that in view of the fact that we have got

[Shri P. T. Leuva.J several measures of social security, a lime has come when we must consider their total effect.

DR. A. N, BOSE (West Bengal): Sir, there is no Minister present.

MR. DEPUTY CHAIRMAN: Mr. Gopala Reddi is here representing the Government. And every word that is said here will be recorded and passed on to those concerned.

SHRI P. T. LEUVA: As I was saying, there are several measures for provid ing benefits to the workers. We have got the Provident Funds Act; then we retrenchment and lay-off have got compensation. Of course? the Pro retrenchment vident Fund and the and lay-off benefits came much than the Workmen's later Com pensation Act At the same time pace view of the increased of industrialisation is now necessary it for us to consider this question of the cost structure of every industry relate a burden of this nature in such a manner that neither the worker nor way unduly the industrialist is in any handjcapped. Because unless the industry is kept alive the worker would not only lose his compensation would lose his job well. but as would therefore submit, Sir. that before extending the scope of any legislation of this nature we should have a wider perspective than merely have a narrow outlook of giving bene fits to a particular section of persons in any industry. The engaged present measure has certainly more given the workmen than benefits to what before. For thev had example, the filing period of limi'ation rpgarding of claims has been increased from one years. I year to two am not much enamoured about this extension period of limitation because it common knowledge that the courts whenever there was an occasion benefits regarding giving workers to of the have always erred in favour workmen and have alwavs condoned any delay in filing their

claims. My fear is that this i extension of period might work I not in favour of the workmen but it might be in favour of the employers for the simple reason that delay-always defeats justice because the evidence that might be available in the earlier stages might disappear. The solvency of the person who is liable to pay compensation might also be adversely affected through lapse of time. I am therefore personally of the opinion that in view of the fact that the courts have wide discretion to condone delays it was not necessary to increase this period to two years because I feel it might only mean delay in the disposal of these cases.

One thing ot importance which is now being legislated upon is the liability to pay Sometimes it was deliberate compensation. and sometimes it was through mistake that the claims of workers were defeated by transfer of asset⁰. It is really no doubt very beneficial to the worker that his claim has now been ensured by making a legal provision that in case any assets are transferred before the compensation is paid, that compensation will be a charge on the assets. But I am intrigued about the provision itself because as it stands now, the charge is only created on the immovable property that may be transferred. So far as industrial factories are concerned, immovable pronerty might, form a substantial part of the assets, but there are trading and other concerns which may not be having a substantial portion of the'r assets in immovable property. In those cases the claims of the workers might be defeated by transieming those assets which may be only I would therefore movable property. suggest that the hon. Minister should reconsider this aues-tion and see wh^her it is advisable to make it applicable only to immovable property. know there are certain administrative and legal difficulties involved in covering movable pro-perty but by a suitable 1*>>>al device I think we can always find out ways and me^ns of stnnning any loop-hole that might be left there.

· Now, Sir, I do not wish to go into detailed questions which have been raised in the discussion but one of the issues raised was regarding the quantum of compensation. It must be remembered however that the quan tum of compensation today is related to the wage. The quantum of com pensation has nothing to do, as the law stands today, with the cost of living index. It can be justifiably argued that the proportion which was fixed in 1923 may not be justifiable now, but in a Bill of this naturewhich has got a very limited scope it would be indeed difficult for the Minister or this House to consider the question of quantum of compensation, unless the question is thoroughly examined, because' fixing of quantum of compensation is and technical subject requires a careful study. Of course, times have changed. The cost of living has increased. The earning capacity of the worker has also increased. I understand that a committee is considering this question regarding the quantum of compensation. I hope and trust that this committee will give due consideration not only to the claims of the labour, but also consider the probable effect and the probable burden that the industry might have to bear in case the quantum of compensation is raised upwards.

This measure is no doubt helpful to the workman, but what I would suggest is that instead of working in the direction of paying compensation we must adopt a different angle altogether. As the country is developing industrially, hazardous occupations also increase. The list of occupational diseases is also increasing. What should be our attitude in this matter? To a person who loses his life, it is a very poor solace for him if compensation is to be paid to his denendants. No person is willing to exchange his limb for any monetary price. So, in my opinion, the most proner thing to do is to see that the safety measures are enforced in a more rigorous manner. As the complications in the industry increase.

side by side there must be research going on to devise the safety measure i for protecting the life and limb of the worker.

Regarding occupational diseases also, it is better to have preventive measures rather than have curative measures. In regard to a person who is working in an industry which afflicts him with any particulai disease, it would be cheaper to make him resistant to that disease rather than provide for compensation in case he falls victim to an occupational disease. We should take measures to increase the resistance power of the worker. We must take measures t< increase the vitality so that he wil resist any disease to which he would be ordinarily liable.

Another question in this connectioi was raised by one of the hon. Mem bers, that the workers should b< rehabilitated in the industry. So fa: as a person who claims compensator because of occupational disease i concerned, I do not see any point ν rehabilitating him in the same indus try, because a person who has him self shown vulnerability to that occu pational disease, even after recovers would be still weaker and he wouli be more vulnerable to the occupational disease than what he formerl; was.

Regarding the other question tha after a person is cured, even thou? his functional capacity might hav been reduced, he must be give alternative appointment in the indu; try, any industrialist would be willin to employ a person who has suffere in this manner rather than pay coir pensation for work which is not dor by him at all, **because compensatio** is paid to a person who does not do an service to the employer. But if he in a position to employ him, he wi pay him only for the work that being done. But it will be vei difficult indeed to rehabilitate a perse in the industry from which he ha discontinued to work because of dis ability. In this connection, ho: Members lose sight of one factor thi if a person, who was disabled due 1 any injury received during his cour:

[Shri P. T. Leuva.] of employment in that industry, is rehabilitated in his own industry again, he will be displacing an able-bodied person from employment. This question of rehabilitation of a worker should not be a burden on the industry itself. It is for the society to consider the entire question of providing benefits to persons who are disabled. There are not only disabled workers, but there are other categories of people who might have been disabled for no fault of their own. Therefore, it is a larger question which still requires to be tackled. But I do not think that the time has still become opportune for considering that question. I would, therefore, suggest that the Bill which has been presented today is sufficiently wide enough to covei? such categories of workers who are really in need of protection.

Some friends suggested that the list of occupational diseases should be expanded. Now, Sir, if they carefully read the amending Bill they will find that the State Governments and the Central Government have been given the power to expand the list of occupational diseases as and when they find it necessary. To decide whether a particular disease is an occupational disease or not is a very technical question. It requires a lot of evidence before one can come to any judgement. I would, therefore, submit that hon. Members sitting opposite and those friends who are interested in the welfare of the workers would at least depend upon the judgment of two Ministers who have spent their life time in the service of the working people.

Sir, I have nothing more to say.

SHRI BABUBHAI M. CHINAI (Bombay): Mr. Deputy Chairman, I rise to make a few observations on the amending Bill. Taking into consideration in isolation the amendments which have been proposed to this Bill, I feel that these amendments have been brought only from a humanitarian point of view. But, if we look

to the economic situation of the coun-

try, I feel that this would be an additional burden which under the present circumstances the industries cannot bear. If we take into consideration the original Act plus the amendments suggested, plus the State Insurance Scheme, benefits take* as a whole, the industries in the" present circumstances are not in a position to bear the whole burden. As it is, most of the industries today are becoming very high cost industries and it is not

in the interests of the country- itself that the industries should become very high cost industries. 'We are finding it very difficult to export our commodities but for the fact that the industries are getting some comfort,, some encouragement by way of import

restrictions. That is a protection which the industries are getting. Therefore, they have been able to pull along. But what is necessary today is, and the important aspect of it is, that we must seriously consider whether the situation is such as to absolutely necessitate bringing in such amendments piecemeal now and then. It is all right that some sort of provision for the welfare of the labour should be, there, but we must take the overall picture and come with an integrated scheme. If I am not mistaken, the Government of India are considering the question of bringing before Parliament an integrated social welfare scheme, and if all these amendments are incorporated in it, then it will go a long way to meet the needs. By bringing them piecemeal the situation becomes such that neither the employer nor the employee is well served. There is always an ambiguity in it, and the ultimate result is that a long litigation is resorted to, and thereby both the employers and the employees are put to great hardship.

SHRI SHEEL BHADRA **YAJEE** (Bihar): Only the employers.

SHRI BABUBHAI M. CHINAI: **The** Employees' State Insurance Schertte which is before us carries out most' of the social objectives which we are

required to fulfil in respect of our labourers. But the only difficulty (. is, as I said, this covers only parti-, cular industries, and therefore if at a sooner date this scheme is extended to other industries, I think the purpose of the amendment would be well served.

Clause 8 seeks to increase the period of limitation from one year to two years. Much has been said on the floor of the House on this aspect of the question. I can quite understand the justification for an increase in the period of limitation in special cases, as for example a

Then, as I said, it is necessary to sit together and see that all those reforms, all those reliefs which the Government intends to give to the labourers, are decided by a tripartite conference. We can have a single consolidated social relief Bill, so that the people who are going to get that relief, and the people who are expected to give that relief, know as to where they stand.

Then, Sir, it has been pointed out that unnecessary ambiguities should be removed. Piecemeal legislation, time and again, brings complications, and after all it will be for the courts to interpret the provisions, and it is not desirable either for the employer or for the employee to go to a court for clarification of the provisions of this Act.

Sir, I would briefly refer to two or three clauses which require the attention of the hon. Minister. Clause 2 seeks to eliminate the difference between the minor and the major. I can quite understand it when people who are major or minor are disabled, because then the question of dependants arises. But so far as the minors are concerned, when death occurs, I do not know who the dependants are, unless in a few rare cases old parents are there. In that case it would have been better if it is left to the employers to judge for themselves the need of relief for the minor's dependants. Similarly, in clause 5, there is a penalty, provided for default to pay compensation, of 6 per cent interest, and also a penalty of 50 per cent of such amount has been provided. I think justice would have been met if 6 per cent interest only was there. The amount of 50 per cent penalty was not at all necessary.

Clause 8 seeks to increase the period of limitation from one year to two years. Much has been said on the floor of the House on this aspect of the question. I can quite understand the justification for an increase in the period of limitation in special cases, as for example a seaman who dies or is disabled on high seas. Otherwise, the only net result of it would be litigation and long litigation, and I am sure that it is not the intention of the Government that this should result. I would request the lion. Minister to consider this point.

DR. R. B. GOUR (Andhra Pradesh): Sir, one small interruption. Will he kindly reply to this? There are cases when the employee who is disabled or who is the victim of an accident is in the hospital for one year or he is in correspondence with the employer himself for one year, because the Workmen's Compensation Commissioner does not take the period into account when the worker is in correspondence with the employer. Therefore, for this reason, why do you object when it is made two years?

SHRI BABUBHAI M. CHINAI: I do not object to it under the circumstances as stated by my friend. But as I quoted the example of a seaman, if he dies on high seas, naturally that requires time and it requires a limitation of two years or sometimes more even; but under ordinary circumstances the net result of it would be that the litigation would be prolonged.

SHRI P. N. SAPRU (Uttar Pradesh): How will it injure the employers?

SHRI BABUBHAI M. CHINAI: The employers will also have to spend on litigation, and spend time to that extent they will also be affected.

In clause 13, even for ordinary breach of notices and maintenance of notice book the penalty has been raised from Rs. 100 to Rs. 50G I do not know why for such small breaches the cognizance should be so seri-

[Shri Babubhai M. Chinai.] ous, why the Government has thought fit to raise the penalty from Rs. 100 to Rs. 500.

I have made these observations for what they are worth, and I would beseech the hon. Minister to take them into consideration.

DR. 'SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Mr. Deputy Chairman, I support this Bill whole-heartedly but .oppose the motion for Jo nt Select Committee. I support the Bill whole-heartedly not because I feel that everything that needs to be done in this direction is being dene, but because I feel that such a legislation, when it has taken such a long time to come in this amended form—about twelve years—is welcome. It has given us something, and we can ask for samething if we want. Anything that is done to ameliorate the conditions of the workers is welcome.

Sir, I oppose the motion for Joint Select Committee because, firstly, I was surprised that the names of the Members on the opposite side sho-'ld have been omitted. Besides, whatever it may be that makes a Joint Select Committee mot'on it has to request Members to join the Committee, leaving it to them to decide whether they could or could net serve on the Committee, obtain their consent and put their names on the Committee. (Interruption.) It is for Government to accept a Joint Select Committee motion or not, but it is not for the mover of a Joint Select Committee motion to show such rar-rowmindedness as to say that the v'ews of the other side are immaterial. After all when Government move a Joint Select Committee motion or a private Member on a Bi'.l moves it. they always ask the Members on the other side, and I thought ihat parliamentary experience of so many years should not have been lost on our friend.

DR. R. B. GOUR: You are under the whip of Mr. Doogar. What can we do?

DR. SHRIMATI SEETA PARMA-NAND: We would have taken care ' of ourselves and the Whip would 1 have taken care of us. Having failed in, their parliamentary duty they should I not find excuses. If the real interests of the workers were at their heart and not just publicity, then I am sure 1 they would have liked us to cooperate with them. (Interruption.) Sir. I would not go further into this 1 question because I think the! remarks I have made will stand in [good stead for future occasions. They would do their bit to the opposition I whatever their views may be.

DR. R. B. GOUR: Kindly pass all your remarks to your Whip.

DR. SHRIMATI SEETA PARMA-NAND: Sir, this is a social security measure and no social security measure can ever have a sort of final word on the matter. It is by its very nature progressive. As I have already ,sa d, much remains to be done. The day when the Employees' State Insurance Act could be applied to all industries, with the financial conditions in our country permitting this, much of this type of legislation would not be necessary. But I would here point out that even in a country like the United Kingdom which is the home, the mother country, of trride unionism, even now amendments are brought to all types of social legislation, and that itself should show that there is never a last word on this matter. Sir, the very fact that the

workmen in our country 4 P.M. are employed without much

training or preparation makes it more necessary to have this kind of workmen's compensation and the figures which show that the number of injured workers has gone to lakhs from thousands in spite of the raoid developments in industries also show that training in industry and training for safety are the rock foundations of this type of legislation. The Government had recently called a conference

of experts from England for safety measures in coal mines so far as that industry goes. I think that such a type [of thought should be given in regard I to every industry and the Government! will do well to bring forward appropriate legislation, by which, according ! to the nature of the industry, the Gov- 'ernment would make it necessary for every worker employed in a mechanical type of work or technical work, to have undergone training at least for a period of one month or a course of lectures—maybe, in terms of six lectures to understand the nature and implication of that industry so that he can protect himself. In other countries—I would mention the coal industry, for instance—nearly a course of twelve lectures is given to workers before they are sent underground. These lectures are not given by any specially appointed staff necessarily, but by staff like the foremen, surveyors, engineers, etc. who are in the industry. No worker is allowed to go underground or undertake any kind of mechanical work without that even though he may be a technically train- | ed person in that particular industry. The second point is, in these countries, no worker is sent to a job of a technical nature excepting in the company of a worker who has already been there for a period of one year or more—that is, in the company of an experienced worker-and that eliminates this danger of accidents and injuries. I would, therefore, suggest that if the same th'ng is done here also, the number of accidents in the industries of our country might be reduced.

I would also submit that it is not I enough to make the terms of compensation liberal, but it is also necessary to see that emolovment is guaranteed to workers who hive been injured, and who can be rehabilitated. I wouM I even suggest that the Government cou'd give some sort of a temptation or concession to the emDloyers in the grant of cnmnensat'nn bv reducing a certain percentage, if the same industry re -employs a worker after he has been restored to normal health and when a certain percentage of his working capacity could be utilised. That itself would be a better compensation by an employer than being paid a compensation and sent away to fend for himself. Whatever may be the quantum of injury as shown in Schedule I—75 per cent., 5 per cent, or 7 per cent.—an injured worker is an injured worker, and nobody would take a person who is handicapped in the slightest manner as a new employee. So, in the next set of legislation which the hon. Minister has promised with regard to workmen's compensation, it would be necessary to take these factors into consideration and lay down the quantum of compensation on the basis of re-employment of a worker in the same industry, by the same employer. Or, on the other hand, in its Employment Exchanges, the Government could keep a section open where such injured workers were listed separately and were given preference for employment in lighter types of industries where able-bodied workers could be employed. That would be a guarantee to the workers and that would be a sign of the Government being fully aware of responsibility their towards these handicapped people.

A general type of responsibility that the Government has to shoulder when thinking of workmen's compensation because they are injured, is to start rehabilitation centres as in other countries. The rehabilitation centre has a' double meaning. It does not mean only that the person should be bod'ly rehabilitated by being looked after as far as his recovery is concerned. A person should not be kept just in a hosoital as it is done in our country where the injured takes a lone time to recover, perhaps a year or two or. sometimes even as long as e'eht or nine years. If a person is in the hosnitql for a long time whe'e the atmosnhere is far from bping cheerful. re?overy is not to be entire-

Shrimati Seeta Parmanand.] ly a physical one, but it is based on the mental factors also because a [cheerful atmosphere and a helpful attitude and the surroundings, with other comparatively able-bodied people j —and not absolutely diseased and ail- i ing people-go a long way in giving i him a speedy recovery. Therefore, j the Government has to emulate the example of those countries where such j rehabilitation homes are to be found i practically in every industry parti- I cularly, in industries which have j greater hazards—and start such homes I at least in the mining industry which | is most hazardous and see what the effect would be

Rehabilitation has its second mean-! ing, centres j for that is, starting special teaching the patients of these | homes some crafts so that they could j make a living— a better and improved method of living—in spite of the handicaps that they suffer from. That 1 is, if they have got a bone injury, their homes have to be equipped through Government funds in such a way as would make it possible for them to live without much help from the family members, through mechanical gadgets. Similarly, by being 1 taught some sort of crafts, a person who cannot leave his seat due to a back injury may earn money. He may be taught printing so that by sitting •at home, he may be making invitation cards, visiting cards and things of that type. Similarly, knitting or weaving or other appropriate crafts have to be taught to people in these rehabilitation homes. These secondary rehabilitation centres are for those who need not stay in rehabilitation homes, but whose injury is of such a type that they would not be able to go back to the same industry and would be able to carry on with some sort of a light work, making nevoars repairing something or things of that or kind. If I these things are done with the aid of the industries or with the help welfare funds or on a 50: 50 basis, that will be, I think, a far better

method of looking after the workers than giving them some compensation and then forgetting them altogether.

Similarly, I would like to point out here that it is not only the responsibility of the Government wherever the industries are completely nationalised, but also the responsibility of the unions to appoint inspectors for this task. It would be rather difficult to believe that there are so many people in this country who are anxious to accept jobs of well-paid inspectors under unions rather than under the Government and through these officers, it is possible to reduce the number of accidents.

So, with these words and again impressing on the Government to come forward with a scheme, I would suggest that after their 'safety' conference' in the coal industry which I was unfortunately not able to attend because I was not here, they should lay emphasis on the necessity of tak-€ ing safety measures not only through. Government agencies, but also through workers' agencies because, there is to be workers' participation in the management also. The Government should take the next logical, step, namely, the establishment of rehabilitation homes where their speedy, recovery and their rehabilitation through some sort of improvement will be taken care of, without rendering them as useless elements of the society. Sir. I would not like to go into the details of the clauses because, speaking towards the end of the; debate as I am doing, most of the clauses have been attended to already by others, but I would like here to mention one or two points with regard to these

With regard to a minor having been put on the same level as an adult person, I would like to bring to the notice of the Government one factor, namely, that the compensation being given to a minor on the same level as that to an adult is not adequate to my mind because a minor, as a dis-. abled person, has a longer period of life to pass if he is more or less completely or more than partially disabled, and in that case I would say that, even though a minor has no dependants, looking at it from the other point of view, a minor ought to get greater compensation, and I would leave it to the Government to' consider when the next Bill comes.

With regard to the liability employer to pay six per¹ cent interest on delayed payments of compensation I am afraid that unless the amount is produced in front of the Compensation Commissioner, this kind of measure, in practice, is not going to be of much help, because many people have seen how Tribunals' decrees and Regional Commissioners' decrees passed and how they are disobeyed until the Government is forced to launch prosecution proceedings and, when done, how the prosecution of the employers takes years. Thus all these measures are defeated. And if they are not to be defeated as far as giving benefit to the worker is concerned, to my mind there are two ways. One is to make the payment in instalments, the first instalment being payable on the spot on the day the decision of the Compensation Commissioner is given and secondly, wherever there are welfare funds in existence, make it possible for the worker to borrow the amount from the welfare fund and then make the employer responsible to reimburse the workers' welfare fund. This is not a new suggestion because, as far as the housing scheme was concerned, where the employers were to pay half, their 50 per cent share. Government ultimately finding them failing in their du^ty took upon itself to pay their half share also and then making recoveres from them as if it were arrears of land revenue. I would suggest the same method here. Otherwise welfare fund for workers has not much meaning if it cannot be used here, where real welfare of the injured is to be considered. I would also say. Sir, that, the cost of living having said .already, gone up, as has been the quantum of compensa-

iion has to be increased substantially.

but there again I am fully aware of the other factor, namely, that the; capacity of the industry to bear the total burden has to be seen and Gov-1 eminent will not be in a position to! make these rules applicable to all 1 industries. So it would be better if it I chose those industries where the * hazards of accidents were greater and then took up those which came next by comparison. Even here I would suggest that Government could take up those categories of workers in trie I other less hazardous industries also who might be faced with these accidents more easily than others who might not be working under conditions which would involve them in accidents

There is one other point, Sir, and that is with regard to the salary of

- , the worker. It has been said in the Industrial Disputes Act in the definition of a "workman" that the salary covered is up to Rs. 500. But it is not so laid down here -and also the Statement of Objects and Reasons says that the wage limit of workers was increased from Rs. 300 to Rs. 400. As in that legislation applicable to workmen the definition of a "worker" has been changed to bring him under the category of a maximum salary of
- 1 Rs. 500, the same could be done here
 I so that there is no discrimination made.
 need not be salary; let it be
- 1 total emoluments and go up to Rs. 500.

With these few words, Sir, I would 'like to wholeheartedly support this amendment and I would appeal to 1 Government that before they bring I their next Bill on this subject they 'might . . .

DR. R. B. GOUR: May I suggest that it be half-hearted support because fur-I ther amendments are expected after I some time?

DR. SHRIMATI SEETA PARMA-'• NAND: I am saying about that. Before I Government brings out next a com-¹ prehensive Bill, as the Deputy Minister has already promised, it would be

[Dr. Shrimati Seeta Parmanand.] better and also it would save time and cause very little disappointment if the Bill, after it is introduced, is either sent for circulation for public opinion or discussed in a consultative committee composed of such Members of Parliament who are interested in this type of legislation and their suggestions accepted in the form of amendments brought by Government itself. That will save time and that will create a wave of enthusiasm.

lastly, Sir, I would say that it is very easy to raise a wave of dissatisfaction saying that whatever is being done is not at all enough. We have to remember that in our country we have the various limitations, for example, the lack of funds. Secondly there is the rapid industrialization which itself sets many limits on the type of legislation that we can bring in because awareness of the workers about their sense of duty is not there and it is not the case that they are doing the'r best to produce the utmost; that itself raises certain limitations. And lastly because, Sir, the union workers very often think that the only way they can please labour is by telling them that what they have got is not enough and they should agitate for more. I feel that, if we have to benefit by the trade union movement as it has come to now in other countries, the union workers have to first create a sense of discipline and a sense of national spirit in our workers. Then they can certainly ask the workers to fight for their rights, but what unfortunately is happening is only this and the one thing that is being done is that we are teaching them only to fight for their rights by creating a perpetual wave of discontent and dissatisfaction, the result being that the workers have never been able to apply themselves fully with a view to attain the national targets of production and as such Government itself finds these handicaps coming in its way in delivering what it wants, to the labour.

Our country, Sir, has the proud privilege of having brought out labour

legislation for the benefit of labour within a short period of ten years, much more than any other country has done in such a short period. The process there has been a long one and they have taken a long time in other countries. We have had the benefit of, their experience and we have been f able to do these things quickly.

The speaker on the opposite side, Dr. Gour, pointed out in a very critical J manner about the inadequacy of ins-| pections of factories in our country. He quoted figures from which them-' selves it is evident that about 75 percent, of the factories were inspected 1 and only 25 per cent, were not inspect-I ed. On the face of it, when one sees. I a layman would think that the criti-I cism was legitimate. But when think of the shortage of personnel, the expenditure involved and the fact that it is not necessary to inspect every factory whether it is being run on proper lines-it may be a factory only in name and its size and everything may not be so big as to make it neces-| sary to inspect it every year—a sample I survey should be enough whereby one i factory is inspected this year and the i other the next year, and when 75 per cent. . .

DR. R. B. GOUR: No, Sir. When we have to inspect all the factories under the Factories Act how can it] be sample survey, I cannot, understand.

I DR. SHRIMATI SEETA PARMA-I NAND: All I am saying is that it is not possible to get all the personnel; the distances are so great. I know how difficult it is to do so in spite of the personnel appointed by the Government. It is physically impossible for the personnel, though doubled by the Government—now the Government is hoping to treble it—to inspect every mile.

DR. R. B. GOUR: I am sorry, Mr. Deputy Chairman. . . .

MR. DEPUTY CHAIRMAN: She is' not yielding to you.

DR. R. B. GOUR: She has. Sir, she seems to be confusing mines with factories.

DR. SHRIMATI SEETA PARMA-NAND: Sir, these things on paper may be absolutely necessary, but sometimes in practice they are not necessary, and they are not always practi- j cable also. Until conditions improve to such an extent that the workers can do the r utmost to improve the industrial produc ion, this aspect has to be borne in mind, and criticism for i the sake of criticism cannot be of much value. With these few words, j Sir, I would like to support this Bill wholeheartedly, because I am sure j that the Government which has promised to bring forward a comprehen- | sive Bill will actually bring forward j such a Bill, and I have no reason to doubt, as Members on the opposite i side do, the bona fides of the Government. Thank you, Sir.

مولانا ایم - فاروقی (اتر پردیش): مستر ڈیٹی چیرسین - آپ کے سامنے یہ امذدّمنت بل جو آیا ہے یہ ایک کئی ہے ان تمام تحریکوں کی جو گورنمنٹ لیبر کے ویلفیر کے لئے اور مزدوروں کی حالت درست کرنے کے لئے کر رشی ھے - جیسا کہ میرے بعض دوستوں نے بھی کہا کہ اندستری و صنعت و حوفت کو بوهانے کے لئے اور ہندوستان کے پروڈکشن کو زاید کرنے کے لئے اس کی ضرورت ھے کہ جس طرح اپنے پاس کیپٹل ہو جسطرے اپنے پاس مشینری هو جیسا اپنے پاس بؤے بوے کارخانے هوں اسی طرح بلکه اس سے کہیں زیادہ اس کی ضرورت ہے که لیبر کی حالت درست هو - مجه یہ افسوس کے ساتھہ کہنا ہوتا ہے کہ جو حالات تین سو برس سے هفدوستان میں

تھے ان کا لازمی نتیجہ یہ نہا کہ لیب کی حالت بری سے بری ہوتی جائے -سرمایہ داروں کا جوا لیبر کے کندھوں یو رہے اور وہ اس سے اپنا ہو کبھی بھی نہ اُتھا سکیں - آج دس برس ھو گئے شیں اور یہ یقینی بات شے کہ جس طرح آزادی کی تحدیک میں همارا مقصد یہ تھا کہ ہم نیجے کے لوگوں كو اوير الهائين اسى طرح بلكه اس سے زیادہ آزادی کی تصریک کے بعد همارا مقصد یہ هونا چاهدُے تها که جب شمکو آزادی ملے اور حکومت همارے هاته، ميں آئے تو هم اپنے مقصد کو پورا کریں – یہ بالکل صحیم ہے کہ باوجود سینکووں مخالفتوں کے، باوجود سینکووں نکته چینیوں کے سر بلند کرکے یہ کہا جا سکتا ہے کہ هندوستان کی اس قومی گورنبذے نے لیبر کی حالت کو درست کرنے کے لیے هر قدم جو ابتک اتهایا هے وہ آئے هی بوهایا ہے پیچھے نہیں ہتایا ہے۔ اور گورنمذت کا قدم ایک جگه پر قائم نهیں رہ گیا بلکہ برابر آئے ھی بچھتا رھا ھے اور اس کا اندازہ هم سب کو هے - اگرچه ایک آئیں سا بن گیا ہے کہ شر گورنمذے بل کی مختالف بذرجوں کی طرف سے مخالفت ھو اور گورنمذت بنچوں کی طرف سے موافقت ہو لیکن بہرحال اس حقیقت ہے انکار نہیں کیا جا سکتا که لیبو کی حالت کو درست کونے نے لگے گورنمنت برابر قانون بناتی رهی هے اور اس سلسله

هے، جسکی طاقت پهروی کی هوتی هے-جسکی طاقت روپیه کی هوتی هے وهی هبیشه کامیاب هوتا هے -

اس کے علاوہ جیسا کہ ابھی میری ایک محترمه بهن نے فرمایا که یونینوں کو بڑی دقتیں ہوتی ہیں اور ان کو سخت مشکلات کا سامنا کرنا پوتا هے - جہاں یونیلین بلی هیں ان کو تورنے کی کوشھ*ی* کی جاتی ھے کیونکه پیلک سیکٹر میں افسروں کو ہونین کا رویہ کبھی دسند نہیں آیا -دوسري بات پدنک سیکتر میں یہ ھوتی ہے کہ جو ہہ رے آفس اوالے ھیں 📗 ولا ابھی تک پرانے طریقے پر کام کر رہے : ۱ههن - ولا ایشے کو یونیٹوں کے ساتھ چسپاں نہیں کر سکتے - آپ نے ورکس کبیٹیاں بنائی میں آپ نے مختلف دد كانسهليشن آفيسرس ٥٠ بهي هين لیکن میں ہوے افسوس کے ساتھہ اس امندمنت بل کے بہانے یہ کہنا چاہتا هوں که حالات همیشه مؤدوروں کے خلاف جاتے هيں - چونکه ميں مختلف یونیدوں کے ایک خدمتاار کی حیثیت سے آپکے ساملے بول رہا ہوں اسلئے مجھے دوسرى طرف يه بهى نهايت تكليف کے ساتھه اقرار کرنا ہوتا ہے کہ مؤدوروں میں بھی ابھی ھندوستان کو ترقى ديلے كا صحيم جذبه نهيں بيدا هوا - جننی ان کی مانگیں هوتی ھیں ان کے اعتبار سے ۷۰ فیصدی بھی وة أينا كام انجاء نهين ديتے اور يه بهت

[مولانا ايم - فاروقي]

میں ہر طرح کی ترقی ہوئی ہے۔
لیکن جو حالات ہندوستان میں موجود
ہیں ان حالات کے اعتبار سے یہ بھی
ایک حقیقت ہے کہ ابھی لیبر کی
اتنی اچھی حالت نہیں ہے جتنی
ہونی چاہیئے اور اس کی بہت اسے
وجوہات میں –

ھدارے یہاں دو طرح کے سیکٹر قائم هين ايک پبلک سيکٽر اور ايک، برائهویت سیکٹر - ببلک سیکٹر میں جو همارے لگے سب سے ہوی مصیبت ہے وہ یہ ہے کہ عام طور سے فیصلے قانوں کےذریعہ هوتے هیں یا ایدملستریشن کی طرف سے هوتے هيں - حقيقتاً جهانتك قانوں کا تعلق ہے لیمر کے لئے ایک بڑی مصهبت یه رهتی هے که وہ اینے کیس. کو اینی غریبی، اینی مفلسی اور پوها لکھا تہ ہونے کی وجہ سے تھیک طریقہ سے ایدا معامله نہیں پیش کو سکتے۔ هیں جس کا تعیجہ یہ هوتا ہے کہ اکثر فیصلہ ان کے خلاف ہوتا ہے - آپ قانوں _ بناتے چلے جائیں اور مختلف تسم کے سخمت سے سخت تانوں بنا دیں لیکس مشکل یه هوتی هے که جتنے قانون بوھتے جاتے ھیں اتنا ھی وکیلوں کے للَّهِ اس مين دائرة وسيم هوتا جاتا هي ارر ان کے لئے گلجائش نکلتی آئی ہے۔ اس طرح کسی شخص کے لئے انصاف حاصل کرنا ہوا مشکل هو جاتا ہے ۔: اس میں جسکی طاقت علم کی ہوتی _

شرم کی بات ہے - اس کی وجه ریادہ تر انمیں تعلیم کی کمی ہے اور اس کمی كى ذمهدارى كورنمنت پر هـ- ليكن منجه پوری امهد هے که ولا وقت آئیٹا که جب انکی تعلیم اچهی هو جائیگی اور انكى موجودة حالت مين تبديلي هو جائیگی - اس کے علاوہ ایک اور سب سے بڑی مصیبت کے جو میں صاف صاف كهذا جاهمًا عون أور ولا يم كم أج چونکه ديموکريټک گورنمنت هے اور ووتوں پر مختلف پارتیوں کے نمایندوں کی کامیابی یا ناکامیابی کا دارومدار عوتا ہے اور چونکہ لیبر کے روش زیادہ هیں اس لئے عر پارتی اکثر لیبر کو صحیم راستے پر لیجائے کے بجائے ان کی تأثید حاصل کرنے کے لئے انہیں غلط راستے پر لیجائی ہے اور اس کی وجد سے غلط ایجی تیشن پیدا عوتے هیں - یه تو پبلک سیکٹر کی حالت ھے - پراثیویت سیکٹر کے بارے میں بھی بعض سرمایتدار دوستوں نے کہا ھے اس لئے میں بھی اس سلسله میں کنچه عرض کر دینا چاهتا هون -جناب والا - تيموكريتك بنچوں پر بيقه كرايا كميونست بنجون يرابيقه کر چاهے کوئی بات صاف طریقے پر نه كبى جائے ليكن جو دل ميں هوتا هے اس کی آواز نکل شی جاتی ہے - ابھی بہت سے لوگوں کے مذہه سے یہ آواز نکلی که یه جو جرمانه رکها گیا هے یه زيادة هے يا يه جو بالغ اور نابالغ كا فرتي مثنا ديا گيا هي يه غلط هي - يا یہ جو معیاد آپ نے رکھی ہے کہ اس وقت تک اگر کوئی مقدمه عدالت میں دائر نہ کرے یا اطلاع نہ دے تو اس كا مقدمه ختم هو جانا چاهيئے-80 RSD-5.

نو یہ فلط ہے - ان تمام چیزرں سے ایک كهلبي شوأي خوهنو أتى هے كند لوگوں کے دمائے میں کیا ہے - همارے سرمایہ دار، عمارے کیپتاست، عمارے مل اونرس اور شمارے ایمچلائیرس اس وقت بهی یه کوشش کرتے هیں که ولا زیادہ سے زیادہ فائدہ حاصل کریں - زیادہ سے زیادہ ننع کماٹیں - یہ کوئی بری بات نہیں ہے۔ یہ شرگز کوئی نہیں کہہ سکتا کہ انسان کا یہ جذبہ برا ہے كه هدين زيادة سے زيادة فائدة پهلجي ي جذبه عر شخص مين مي اور هونا حاہلے -

श्री शील बद्र याजो : कीयटनिस्टीं का यह जजवा बरा है।

مهولانا ايم - فاروقي : پورا جمله ختم دو جانے میمجئے - تب آپکو تسلی دو جائيگي -

डा० राज बहादर गाँड : ले.कन नफा इसरों के अकलास पर न किया जाय ।

مهوالنا ايم - فا وقبي: پورا جمله تو ختم هو جانے ديجئے - جناب والا يه جذبه قابل عريف هو سكتا هي كه آدمي اينے تنع كو سامنے ركھ بلك غر شخص کے دل میں هوتا ہے - جو منخالفت کرتے ہیں ان کے دل میں بھی ہوتا ہے او جو موافقت کرتے میں ان کے دل میں بھی۔ یہ دوسری بات ہے کہ پروپیگندہ کے پوائنٹ آف ويوسے اس كا اقرار نه كيا جائے - أج جهان جهال بوی بوی کیونست استیتس میں وهاں بھی یہی جذبه کام کوتا ہے او، وہاں بھی زیادہ سے زیاده سرمایه جمع کونے کی کوشف كى جانى هے- وهاں بهي ليبر كے جهگرے

صورت میں؛ تبھی ملوں تو خراب کرئے کی صورت میں تکلیفیں اور مصيبتين سامنے آ جاتی هيں اور تب پولیس اس کا پررٹیکشن کرتی ہے اور حفاظت کرتی ہے۔ تو کہنے کا مطلب یہ ھے کہ یہ تنام دفتیں میں اور ان دفتوں کے اندر هماری منستریز، هماری گورندات، همارے سوشل ورکرز کڈر رہے هیں – كوئي ية نهين كهة سكتا كة سوشل ورکروں کے کاندھوں اوپر اس کا بوجھ نہیں ہے اور صرف جو گورنبذے میں هیں انتے هی کاندهوں پر هے۔ جدابواتا -آب هلدوستان جس اقتصادی مصیبت میں ہے اس کے لیے ضروری ہے کہ زیادہ سے زیادہ پروڈکشن ھو- ھماری چیزیں زیادہ سے زیادہ نکامی اور اس کے لئے یہ ضروری ہے که لیبر کے اور مالکوں کے تعلقات اچھے ہوں -

جناب والاحقيقتاً يه بل كوثى نيا قدم نہیں ہے بلکہ شروع سے سلم ۱۹۳۷ء سے ہراہر ایک ایک دو دو تین تھی کر کے یہ قدم ہوھایا جا رھا ھے – ابے آپ کے سامنے جو بل ہے اس میں کچه بهت زیاده باتین نههن هین -جهسا که بعض دوستوں نے کہا ہے یہ نہیں کہا جا سکتا که اس میں کل اختیارات لیبر کو دے دئے گئے هیں یا بہت زیادہ آن کی حفاظت کردی كثي - ارے بهائي جس كى جان جا*لگی* اس کی بھی کوئی تیست هونی چاهئے - آپنے تلخواہ کی بنا پر اسكى تينت ركهي هے كه جالي المخوالا ھے اس اعتبار سے جان کی قیمت عوني چاهئے - تهيک هے اس امداد

إمولانا أيم - فاروقيا برابر هو رهے هيں اور ان کی **کوئی** خاص پروالا نهیں کی جانی – اس کی بھی یہی رجه هوتی هے که جو لوگ کوئی ٹیکٹڑری فاٹم کرتے ھیں يا كارخانه كهوا كرتے هيں وہ اس كى کوشش کرتے ھیں که زاید سے زا**ید** فالدة حاصل كرين أور أن تهك كوشهن کرتے ھیں کہ جو لوگ اصل پروڈکشوں کرتے ھیں ان کو کم سے کم ملے ۔ یہ ایک حقیقت هے جس سے انکر نہیں کیا جا سکتا اور اسکا برابو اثر بھی ھو رها ہے۔ سب سے ہوا تسهیوت اور سب سے بوا لختلاف جو هے ولا یہ کہ سؤدور یه دیکهتے هیں که سرمایهدار لور مل مالک ہوی ہوی موڈروں پر چوھ رہ رہے میں اور بوے بوے متعلوں میں رة رهے هيں آور ولا سمجھتے هيں كه همیں دو وقت کهانا ملتا هے وہ بھی مشكل ميه دو وقت كهانا كهاتے هيس تو ایک وقت سوکھی روٹی کھاتے ھیں اور اس کے بعد جب سیٹھ صاحب کے پاس آتے ھیں تو وہ کہتے ھیں که تو آج ١٥ مدت کے بعد آیا ہے اس لأنے تیری بارہ بھے تک کی غيرهاضري هو جائيگي - وه بيهاره كانسيليش أفيسر كے پاس جائے، يونين کے داس جائے یا کہاں جائے۔ اکثر تو ولا قال جايا كرتا هے أور نقصان سهة ليتا هي - ليكن بوهتے بوهتے جيسے که کسی جگهه پر آگ کا ماده هوتا هے تو پہت جانا هے کبھی استرائیک کی صورت سیں، کبھی ہوتالوں کی

بوھ رھا ھے اور ملو*ں* کیڪالت ڪر*اب* ھوتی جا رھی ہے اور انڈسٹری خراب اهوتی جا رهی هے - خیر میں بہت دور چالا گیا - میں یہ کہہ رہا تھا که ا*س* آب و هوا ارز فضا میں یه . بل پیش کیا گیا ھے - اس بل میں صرف دو تين چيزين هين - ايک تو یہ ہے کہ آپ نے بالغ اور نابالغ دونوں کے بارے سیں ایک ھی حق دیدیا هے که دونوں کی جانیں بھی أيك طرم ير هين - دوسرے يه كه اگر ایمپالار کوئی تاخیر کرے تو اسکے لئے آپ نے کچھ پینالڈی وغیرہ رکھدی ھے ۔ تھسرے یہ کہ آپ نے تاوان کی کچه تعداد بوها دی هے۔ بهرحال پهر بھی اس میں بہت کچھ ہے - ہم بہت کچھ آگے ہوھ کو آئے ھیں۔ لیکن ھُم تو اس سے زیادہ توقع کرتے ھیں اور امید کرتے هیں که آئنده اس سلسله میں اور زیادہ آکے قدم بوهایا جائے کا ۔

لیکن مجھے ایک خاص چیز عرض کرنی ھے اور اس کو آپ غور فرما لیں - شروع میں میں نے اسے عرض کیا تھا اور وہ چیز یہ ھے کہ مقدمات کی مصیمت بہت ہوتی ھے۔ مزدور لیبر کمشلر کے یہاں بھی پورے طور پر پیروی نہیں کر سکتا ھے چہ جائیکہ باضابطہ عدالت میں - اپکا اس پر آپ حضرات غور کریں - آپکا کے اس پر آپ حضرات غور کریں - آپکا

کے دیائے میں کوئی معیار ضرور ہوتا چاھئے اور آپ نے تنخواہ کو اس کا معیار رکها هے - لیکن هم تو سعجهتے هیں کہ جان تو ایک هی هے۔ چاهے۔ ولا جهوثپری میں رہنے والوں کی ہو یا محل میں رہائے والوں کی ہو یا کسی استیت کے وزیر کی هو یاکسی معمولي جهونيري سيس رهنے والے كاشتكار کی ہو۔ بہرحال قاعدے قانوں سے چیزیں چلتی هیں اس لئے آپ نے ية قاعدة ركها هي لهكن يار بار مجهي یه چیز کهتکتی هے که ویجیز کی بنا پر آپ کمپیلسیشن کا روپیم رکھتے ا هیں - میں تو یہ توقع کرتا تھا کہ اس میں یہ امندمنت ہو سکے کہ یهی نهیں که ان کو کمپینسیشی دیا جائے کا بلکہ ان کی جو اولاد ہوگی اس کی پرورش کے لئے بھی کوئی سهارا نكالا جائيكا چاهے وہ سهارا آپكى استیات نکالے یا وہ کمپنی نکالے جس میں وہ کام کرتے میں یا ایمپلائیو نکالیں - کم سے کم آپ اس میں اثدا تو املقملت تو لاتے که مرنے والوں کی جو اولاد ہوگی ان کے لئے کوئی النظام هوگا كه ولا ملازم ركه ليُّے جائینگے کم سے کم ان کو پرائرتی ھی دی جائیگی - مجهے اس پر اور زیادہ افسوس هوتا هي كه هماري تههك بات کو بھی بہت ہے لوک آبوداشت نہیں ا كر سكته- اخبارات مين بهي مضامين نکل رہے ھیں که لیبر کا دماغ بہت

[مولانا أيم - فاروقي]

ایدملستریشی و تیدارتملت غور کرے که کوئی طریقهٔ ایسا هو جس سے وہ جلاسی اور سبل طریقه یه انصاف حاصل کو سکیں - سینکڑوں باریکیاں أور سيذكون نكتے قانون سين تكلتے عیں - لیبر کمشنر کے یہاں بھی جاتے هیں تو وهاں بھی یہی جیو دیکھتے عیں اور ہوے افسوس نے دیکھتر هیں - آپ کے لیدو کمشلو عیں ـ كانسيلهش أنيسرهين - أيكور استدت كا ليبر تيبارتمنت هـ- آلانتيا كاليبر تَعِيارِتَمَاتَ هِ - ليكن جب عم يهروي کونے کے لئے حاتے عیں تو عمارا عاتم کافی کمزور هوتا هے اور هم یہ محصوس کرتے عیں کہ منیں بھی کسی کی خوشامد کونا جاهئے ہے اور خوشامد کرکے ان کے اوپر کچھ اثر ڈالنا ہے -يعقى يه كه بيعيد كر درواز - بد حانا پوتا ہے - کولے کہائے دروازے یو انصاف نہیں ملتا - غرضیکہ میرا عرض کرنے کا یہ مقصد ہے کہ لیمر کے آرگذائویشن وقهرة کے بارے میں اور ان کے درست کوئے کے سلسلہ جیس آپ جو کنجہ ک رہے عیں وہ تبیک ہے اور میں اس ير آپ کو مبارکياد ديتا هول اور په سوچتا ھوں کہ اس کے بعد آپ اور اس ہے بچھا کر قدم بچھائینگے اور اس یر ایک جانبہ بیٹھکو تھندے دل ہے غور کرینگے کے یہ جو مزدوروں کی دقتیں هیں ان کے لئے کنچھ ایسی راہ تکالهر که رفته رفته جهزین درست عور ارو درست هو کر هم بهترین پوودکشن کو سکھی اور ایمجالار اور ایمبالان کے درمهان بهتر تعلقات عو جاوبي - . حيد , أين شكرية إدا كرتا هون -

ंमिलना एम० फाल्की (उत्तर प्रदेश) : मिस्टर डिप्टी चेयरमैन, ग्रापके सामने यह अमेन्डमेंट बिल जो आया है यह एक कड़ी है उन तमाम तहरीकों की जो गवर्नमेंट लेबर के बैलफेयर के लिये और म-दरों की हालत दरुस्त करने के लिये कर रही है। जैसा कि मेरे बाज दोस्तों ने भी कहा कि इंडस्टी व सन्तत, हिरफत को बढ़ाने के लिये और हिन्दस्तान के प्रोहम्बान की जायद काने ने लिये उसकी जरूरत है कि जिस तरह अपने पास के पटल हो, जिस तरह अपने पास मझीनरी हो, जैसा कि अपने पास वह-बहे कारखाने हों इसी तरह बल्कि इससे कहीं ज्यादा इसकी जरूरत है कि लेबर की हालत दुरुस्त हो। मुझे यह ग्राफ्सीस के साथ कहना पहला है कि जो हालात ३०० वर्ष से हिन्दस्तान में ये उनका लाजमी नतीजा यह था कि लेवर की हालत बरी से वरी होती जाने। सरमाय-दारों का जाना लेबर के कन्नों पर रहे और वह इस से प्रपना सर कभी न उठा सकें। स्राज दस वर्ष हो गये हैं से र यह यकीनी बात है कि जिस तरह ग्राजादी की तहरीक में हमारा मकसद यह था कि हम नीचे के लोगों को ऊपर उठायें, इसी तरह बल्कि इससे ज्यादा श्राजादी की तहरीक के बाद हमारा मकसद यह होना चाहियेथा कि जब हम को आजादी मिले और हरूमत हमारे हाब में आये तो हम अपने मकसद को पुरा करें। यह बिल्कुल सर्वा है कि बावजूद सैकड़ों प्रसालफतों के: बावजूद सँकडों नुक्ताचीनियों के सर बुलन्द कर रह कहा जा सकता है कि हिन्दुस्तान की इस कौमी गवर्नमेंट ने लेवर की हालत को दरुस्त करने के लिये हर कदम जो अब तक उठाया है, वह भागे ही बहाया है; पीछे नहीं हटाया है। स्नीर नवर्नभेंट का कदम एक जगह

7[]Hindi translaiteration.

पर कायम नहीं रह गया; बल्कि बराबर आगे हो बढता रहा है और उस का अन्दाजा हम सब को है। अगरचे एक आयन सा वन गया है कि हर गवर्नमेंट बिल की मखा-लफ बैंचों की तरफ से मुखालफत हो ग्रीर गवर्नमेंट वीचों की तरफ से मुग्राफकत हो, लेकिन बहरहाल इस हकीकत से इन्कार नहीं किया जा सकता है कि लेबर की हालत को दुरुस्त करने के लिये गवर्नमें वदावर कान्त बनाती रही है श्रीर इस सिलसिला में हर तरह की तरक्की हुई है, लेकिन जो हालात हिन्दुस्तान में मीजूद हैं उन हालात के एतबार से यह भी एक हकीकत है कि अभी छेबर की इतनों ग्रच्छ : हालत नहीं है, जितनो होनी चाहिये। उसके बहत से वजहात हैं।

हमारे यहां दो तरह के सैक्टर कायम है। एक पब्लिक सँक्टर ग्रीर एक प्राइवेट सँक्टर। पब्लिक सैक्टर में जो हमारे लिए सबसे वडी मसीबत है वह यह है कि आम तौर से फीमले कानून के जरिये होते हैं या एडमिनिस्ट्रेशन की तरफ से होते हैं। हकीकतन जहां तक कान्न का ताल्लक है, ले । र के लिए एक बड़ी मुसीबत । यह रहती है कि वह अपने केस को अपनी गरीबी, अपनी मुकतसी श्रोर पढ़ा लिखा न होने की वजह से ठोक तरीका से अपना मामला पेश नहीं कर सकते । जिसका नतीजा यह होता है कि अक्सर फैसला उनके खिलाफ होता है। ग्राप कानून बनाते चले जायें ग्रोर मुख्तलिफ किस्म के सख्त से सख्त कान्त बना दें, लेकिन मुश्किल यह होती है कि जितने कानन बढ़ते जाते हैं उतना हो वकीलों के लिए उसमें दायरा वसी होता जाता है स्रोर उनके लिए ग्जायश निकलती श्राती है। इम तरह किसी शस्स के लिए इन्साफ़ हासिल करना बड़ा मुझ्कल हो जाता है। उसमें जिसकी ताकत इल्म की होती है, जिसकी ताकत पैरवो की होती है, या जिसकी ताकत रुपये की होती है, वही हमेशा कामयाब होता है।

इसके ग्रलावा जैसा कि ग्रभी मेरी एक मोहत्रिमा बहन ने फर्माया कि यनियनों को वड़ी दिवकतें होती हैं ग्रीर उनको सस्त महिकलात का सामना करना पडता है । जहां युनियन बनी हैं उनको तोड़ने की कोशिशें की जाती हैं; क्योंकि पब्लिक सैक्टर में अफसरों को यनियन का रबैया कभी पसन्द नहीं स्राया। दूसरी बात पब्लिक सैक्टर में यह होती हैं कि जो हमारे ग्राफिस वाले हैं, वे ग्रभी तक पुराने तरीके पर काम कर रहे हैं। वह ग्रपने को युनियनों के साथ चस्पां नहीं कर सकते । आपने वर्क्स कमेटियां बनाई । आपके म्हतिलक "कन्सिलिएशन ग्राफीसर्स" भी है, लेकिन में बड़े अफप्रोस के साथ इस अमेन्डमेंट विल के बहाने यह कहना चाहता है कि हालात हमेशा मजदूरों के खिलाफ़ जाते हैं; चंकि में मस्तलिक यानियनों के एक खिदमतगार की है सियत से आपके सामने बोल रहा है। इसलिए मझे दूसरी तरफ यह भी निहायत तकलीफ़ के साथ इकरार करना पड़ता है कि मजदूरों में भी श्रभी हिन्दुस्तान को तरवकी देने का सही जजबा नहीं पैदा हमा। जितनी उनकी मांगें हैं, उनके एतबार से पचहत्तर फीसदी भी वे अपना काम अन्जाम नहीं देते। श्रीर यह बहुत शर्म की बात है। इसकी वजह ज्यादातर उनमें तालीम की कमी है श्रीर इस कमी की जिम्मेदारी गवर्नमेंट पर है। लेकिन मुझे पूरी उम्मीद है कि वह वक्त ग्रायेगा जब इनको तालीम ग्रच्छी हो जायगी ग्रीर इनकी मौजुदा हालत में तब्दीली हो जायगो। इसके खलावा एक खोर सबसे बड़ो मुसाबत है, जो मैं साफ साफ कहना चाहता हं ग्रोर वह यह कि ग्राज चंकि डेमोकेटिक गवर्नमेंट है और बोटों पर मस्तलिफ पार्टियों के नुमाइन्दों की कामयाबी या नाकामयाबी का दारोमदार होता है ग्रीर चंकि लेबर के बोट ज्यादा हैं, इसलिये हर पार्टी अक्सर लेंबर को सही रास्ते पर ले जाने के बजाय उनको ताईद हासिल करने के लिये उन्हें गलत रास्ते पर ले जाती है स्रोर उसकी वजह में गलत एजीटेशन पैदा होते हैं। यह तो पब्लिक

मिलाना एम० फारूकी सेक्टर की हालत है। प्राइवेट सेक्टर के बारे में श्रभी बाज सरमायादार दोस्तों ने कहा है, इसलिए मैं भो इस सिलसिला में कुछ ग्रर्ज कर देना चाहता हं। जनाबेवाला ! डेमोकेटिक बैचों पर बैठ कर या कम्यनिस्ट बैचों पर बैठ कर चाहे कोई बात साफ तरीके पर न कही जाये, लेकिन जो दिल में होता है उसकी धावाज निकल ही जाती है। अभी बहुत से लोगों के मंह से यह भावाज निकली कि यह जो जुर्माना रखा गया है, वह ज्यादा है या यह जो बालिग श्रीर नाबालिंग का फर्क मिटा दिया गया है, यह गलत है। या यह जो मियाद आपने रखी है कि उस वक्त तक अगर कोई मुकद्दमा ग्रदालत में दायर न करेया इत्तलान देतो उसका मुकद्दमा खत्म हो आना चाहिए। इन तमाम चीजों से एक खुली हुई खुशबू ग्राती है कि लोगों के दिमारा में क्या है। हमारे सरमाये-दार, हमारे केपिटलिस्ट, हमारे मिल श्रोनर्स स्रोर हमारे एम्प्लायर्स इस वक्त भी यह कोशिश करते हैं कि वह ज्यादा से ज्यादा फायदा हासिल करें। ज्यादा से ज्यादा नफ़ा कमायें। यह कोई बुरी बात नहीं है। यह हरिंगज कोई नहीं कह सकता कि इन्सान का यह ज्जा बरा है कि हमें ज्यादा से ज्यादा फायदा पहुंचे

श्री शीलभद्र याजी : कॅपिटलिस्टों का यह जज्जा बरा है ।

यह जज्बा हर शस्श में है श्रोर होना चाहिए।

मौलाना एम० फारूकी : पूरा जुमला खत्म होने दोजिये तब ग्राप को तसल्ली हो जायगी।

श्री **राजबहादुर गौड़**ः लेकिन नफ़ा दूसरों के अकनास पर न किया जाये।

मौलाना एम० फारूकी : पूरा जुमला तो खत्म हो जाने दीजिये, जनाबेवाला ! यह जज्बा काबिले तारीफ हो सकता है कि आदमी अपने नफ़े को सामने रखे; बल्कि हर शस्य के दिल में होता है, जो मुखालफत करते हैं उनके दिल में भी होता है और जो मुखाफ़कत करते

हैं उनके दिल में भी । यह दूसरी बात है कि प्रोपेगन्डा के पोइन्ट आफ व्यु से उसका इकरार न किया जाये । आज जहां जहां बड़ी बड़ी कम्युनिस्ट स्टेट्स हैं, वहां भी यही जज्बा काम करता है और वहां भी ज्यादा से ज्यादा सरमाया जमा करने की कोशिश की जाती है, वहां भी लेबर के झगड़े बराबर हो रहे हैं ग्रीर उनकी कोई खास परवाह नहीं की जाती। इसकी भी वजह होती है कि जो लोग फैक्टरी कायम करते हैं, या कारखाना खड़ा करते हैं, उसकी कोशिश करते हैं कि ज्यादा से ज्यादा फायदा हासिल करें। ग्रीर ग्रनथक कोशिश करते हैं कि जो लोग असल प्रोडक्शन करते हैं, उनको कम से कम मिले। यह एक हकीकत है, जिससे इन्कार नहीं किया जा सकता और उसका बराबर ग्रसर भी हो रहा है। सबसे बड़ा डिस्प्युट ग्रीर सब से बड़ा इस्तलाफ जो है वह यह कि मजदूर यह देखते हैं कि सरमायेदार ग्रोर मिल मालिक बडी बडी मोटरों पर चढ रहे हैं ग्रीर बड़े बड़े महलों में रह रहे हैं ग्रीर वे समझते हैं कि हमें दो वक्त खाना मिलता है, वह भी मुश्किल से, दो वक्त खाना खाते हैं तो एक वक्त सूखी रोटा खाते हैं श्रीर उसके बाद जब सेठ साहब के पास जाते हैं तो वे कहते हैं कि तु आज १५ मिनट के बाद आया है, इसलिए तेरी बारह बजे तक की गैरहाजिरी हो जायगी। वह बेचारा कन्सिलिएशन ग्राफीसर के पास जाये, युनियन के पास जाये, या कहां जाये? ग्रक्सर तो वह टाल जाया करता है भीर नकसान सह लेता है, लेकिन बढते बढते जैसे कि किसी जगह पर आग का माहा होता है तो फट जाता है, कभी स्ट्राइक की सूरत में, कभी हड़तालों की सुरत में, कभी मिलों को लराब करने की सुरत में और तकलीफों और मसीबतें सामने आ जाती हैं और तब पुलिस उसका प्रोटेक्शन करती है और हिफाजत करती है। तो कहने का मतलब यह है कि यह तमाम दिवकतें हैं और उन दिवकतों के अन्दर हमारी मिनिस्टीज, हमारी गवर्नमेंट, हमारे सोशल वर्कसं गुजर रहे हैं। कोई यह नहीं कह सकता कि सोशल वर्करों के कन्धों के ऊपर

उसका बोझ नहीं है ग्रीर सिर्फ जो गवनमेंट में हैं उनके ही कन्धों पर है। जनाबेवाला ! ग्राज हिन्द्स्तान जिस इक्तसादी मुसीवत में है, उसके लिए जरूरी यह है कि ज्यादा से ज्यादा प्रोडनशन हो, हमारी चीजें ज्यादा से ज्यादा निकलें ग्रीर उसके लिए यह जरूरी है कि लेबर के ग्रीर मालिकों के ताल्लकात अच्छे हों । जनाबेवाला! हकीकतन यह बिल कोई नया कदम नहीं है; बल्कि शरू से सन १६४७ से बराबर एक एक, दो दो, तीन तीन करके यह कदम बढ़ाया जा रहा है। ग्राज ग्रापके सामने जो बिल है, उसमें कुछ बहुत ज्यादा बातें नहीं हैं जैसा कि बाज दोस्तों ने कहा है, यह नहीं कहा जा सकता कि इसमें कुल इक्त्यारात लेबर को दे दिये गये हैं या बहत ज्यादा उनकी हिफाजत कर दी गई है। ग्ररे भाई ! जिसकी जान जायगी उसकी भी कोई कीमत होनी चाहिए। ग्रापने तनस्वाह की विनय पर उसकी कीमत रक्खी है कि जितनी तनस्वाह है, उस एतवार से जान की कीमत होनी चाहिए। ठीक है इस इम्दाद के देने में कोई मयार जरूर होना चाहिए और आपने तनस्वाह को उसका मयार रखा है। लेकिन हम तो समझते हैं कि जान तो एक ही है चाहे वह झोंपड़ी में रहने वालों की हो या महल में रहने वालों की हो या किसी स्टेट के वजीर की हो या किसी मामली झोंपडी में रहने वाले काश्तकार की हो। बहरहाल कायदे कानन से चीजों चलती हैं, इसलिए ग्रापने यह कायदा रखा है, लेकिन बारबार मुझे यह चीज खटकती है कि वेजिज की विनय पर ग्राप कम्पनशेसन का रुपया रखते हैं। मैं तो यह तवक्को करता था कि इसमें यह ग्रमेन्डमेंट हो सके कि यही नहीं कि उनको कम्पेनशेसन दिया जायेगा; बल्कि उनकी जो ग्रीलाद होगी उसकी परवरिश के लिए भी कोई सहारा निकाला जायगा; चाहे वह सहारा श्रापकी स्टेट निकाले या वह कम्पनी निकाले, जिसमें वे काम करते हैं या एम्पलायर निकाले। कम से कम ग्राप इसमें इतना तो ग्रमेंडमेंट लाते कि मरने वालों की जो ग्रीलाद होगी, उसके लिए

कोई इन्तजाम होगा कि वे मुलाजिम रख लिये जायेंगे, कम से कम उनको प्रायरिटी ही दी जायगी। मझे इस पर श्रीर ज्यादा श्रफसोस होता है कि हमारी ठीक बात को बहत से लोग बर्दान्त नहीं कर सकते। ग्रखबारात में भी मजामीन निकल रहे हैं कि लेबर का दिमागंबहत बढ रहा है ग्रीर मिलों की हालत खराब होती जा रही है ग्रौर इंडस्ट्री खराब होती जा रही है। खैर, मैं बहुत दूर चलागया। मैं यह कह रहा था कि इस ग्राबहवा और फिजा में यह बिल पेश किया गया है। इस बिल में सिर्फ दो तीन चीजें हैं। एक तो यह है कि ग्रापने वालिग श्रीर नाबालिंग दोनों के बारे में एक ही हक दे दिया है कि दोनों की जानें एक तरह पर हैं। दूसरे यह कि ग्रगर एम्प्लायर कोई ताखीर करे तो उसके लिए ग्रापने कुछ पैनेलटी वगैरह रख दी है। तीसरे यह कि ग्रापने तावान की कुछ तायदाद बढा दी है। बहरहाल फिर भी इसमें बहुत कुछ है, हम बहुत कुछ आगे वढ कर श्राये हैं। लेकिन हम इससे ज्यादा तवक्को करते हैं श्रीर उम्मीद करते हैं कि ग्राइन्दा इस सिलसिले में ग्रीर ज्यादा कदम बहाया जायगा।

लेकिन मुझे एक खास चीज ग्रजं करनी है और इसको आग गीर फर्मालें। शुरू में मैंने इसे अर्ज किया था और वह चीज यह है कि मुकद्दमात की मुसीबत बहुत होती है। मजदूर लेबर कमिश्नर के यहां भी पूरे तौर पर पैरवी नहीं कर सकता है। च जायका बाजाबता ऋदालत में । इस पर ग्राप हजरात गौर करें, ग्रापका ला डिपार्टमेंट गौर करे। ग्रापके एडमिनिस्टेशन का डिपार्टमेंट गौर करे, कि कोई तरीका ऐसा हो जिससे वे जल्दी और सहज तरीके पर इन्साफ हासिल कर सकें। सैंकड़ों वारिकयां ग्रीर सैंकडों नक्ते कानून में निकलते हैं. लेबर कमिश्नर के यहां भी जाते हैं तो वहां भी यही चीज देखते हैं और बड़े अफ़सोस से देखते हैं। ब्रापके लेबर कमिश्नर हैं कांसि लिएशन

मि.लाना एम० फारुकी] ब्राफ़ीसर हैं। ब्रापकी स्टेंट का लेबर डिर्नाटबेंट है। ग्राल इंडिया का लेवर डिपार्टमेंट है, लेकिन जब हम पैरवी करने के लिए जाते हैं तो हमारा हाथ काफ़ी कमज़ीर होता है और हम यह महसूस करते हैं कि हमें भी किसी की खनामद करना चाहिएं और खशामद करके उनके ऊपर कुछ ग्रसर डालना है। यानी यह कि प'छे के दरवाजे से जाना पड़ता है। खले खलाये दरवाजे पर इन्साफ़ नहीं मिलता। गर्ज यह कि मेरा अर्ज करने का यह मकसद है कि लेवर के अर्गनाइजेशन के बारे में और उनके दुरुस्त करने के सिलसिला में ग्राप जो कुछ कर रहे हैं वह ठीक है ग्रीर मैं इस पर आपको मुबारकबाद देता हूं ग्रीर यह सोचता हं कि इसके बाद ग्राप ग्रौर इससे बढा कर कदम बढावेंगे और इस पर एक जगह बैठ कर ठंडे दिल से गौर करेंगे कि यह जो मजदूरों की दिवकते हैं उनके लिए कुछ ऐसी राह निकालें कि रफ्ता रफ्ता चीजें दृहस्त हीं ग्रीर दरुस्त होकर हम बेहतरीन प्रोडक्शन कर सकें ग्रीर एम्पलायर ग्रीर एम्प्लाईज के दरम्यान बेहतर ताल्लकात हो जावें।

मैं ग्रापका शक्तिया ग्रदा करता हं।

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Deputy Chairman, I had no intention of speaking on this Bill, but now I would like to say a few words about the procedure adopted. When the Bill was moved, there was a suggestion from the Opposition that the Bill should be referred to a Joint Select Committee. Well, for obvious reasons, that was not possible, because the main Act was enacted after a lot of consideration and deliberations in the Select Committee and in the old Legislature. But the Opposition was pressing on this Joint Select Committee business and so the Deputy Minister of Labour came out with a suggestion that there could be informal talks, that we might sit together and see if anything could be done to make the Bill more acceptable to the Opposition. Accordingly, this morning, the

i Deputy Minister met some of the Members from the Opposition from both Houses.

DR. R. B. GOUR: All, even Congress Members were there.

SHRI M. P. BHARGAVA: Yes, all parties, and various suggestions were considered, and I am told that some of the suggestions made have been accepted. That, I feel, Sir, is a very good precedent and many of our differences can be solved if we can resort to this kind of procedure for future Bills also where there 'may be differences of opinion.

DR. R. B. GOUR: Labour always sets precedents for other Departments.

SHRI M. P. BHARGAVA: Coming to the Bill, there are three or four features to which I should like to invite the attention of the House. The main point is the one about doing away with the distinction between majors and minors as far as the paying of compensation is concerned. Personally, I am against minors working but if for some reason it is necessary for them to work, then it is a very good provision which ensures some kind of safety for them and which brings them on a par with the adults as far as the payment of compensation is concerned. Previously there was provision only for the payment of Rs. 25 for funeral expenses. That was too small a sum for funeral purposes and I am happy to And that in the Bill it has been raised to Rs. 50. Then comes the question about the waiting period. It was seven days in the original Bill. There was a proposal to reduce it to five and now, after the informal talks, I am told that it is being agreed to have three days as the waiting period. There was another point of difference and that too has been settled by amicable negotiations. So, I must congratulate the Deputy Labour Minister.

DR. R. B. GOUR: And the Opposition ' also.

SHRI. M. P. BHARGAVA: . . . and I must also congratulate Dr. Raj Bahadur Gour and others who brought this idea that we could sit together -and solve some of our differences. Thank you.

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I am happy to And that so far as the provi--

.sjons of the Bill under consideration are concerned, it has as it has deserved, got unanimous support from all sections of the House. The little cri- I ticism that was made was of a formal nature, and that too was ..with regard to what the Bill did not contain than for :Whai. it contained. Sir, we our- , selves, as has been very much appre- j ciated, are anxious that the workers should receive a fair deal and that all the labour enactments should be sufficiently progressive to cope up 1 with the requirements of the time. Sometimes it does become necessary to bring piecemeal amendments. I

.appreciate, the suggestions put forward by my friend, Mr. Chinai. Of course, we would like to bring, whenever possible, all the amendments which have been suggested but sometimes, as I said earlier, it is not possible to do that; When it is thought that bringing in all the amendments would take a long time, then the

urgent ones are proposed earlier. There is no room for the complaint which he felt should make

With regard to the various proposals which have boon made, I might submit here. Sir. that this subject is a concurrent one, as hon. Members know, and therefore the States have got to be consulted besides consulting the organisations of the workers and j the employers. For this reason, we had to give more time to the State i Governments because it is administered by them both with regard to the industries which are within the Central sphere and the State sphere and also public and private sectors. Technicians also had to be consulted. A committee was appointed which invited doctors, nominees of the trade-union organisations and em- j ployers* organisations to give their 80 R.S.D.—6.

views regarding the compensator about the hazardous part of the industry. The schedules had to be amended and a number of items have beer taken in. Therefore, it would not be possible, at this stage, to accept any amendment to that particular schedule because this matter has again to be discussed and considered by the persons who .are more qualified to go into the details. I do not say that Members of this hon. House are not qualified to discuss it but these-are technical items. . One item was suggested by an hon. Merriber but it was pointed out that item was already included in the list although in a different form and the hon. Member agreed with it. The actuaries also have to be consulted. They were consulted before. They are also sitting in a committee, as I said earlier, in regard to other matters. So, it would not be possible to accept all the suggestions

DR. R. B. GOUR: May I request the hon. Deputy Minister to tell us the various mattersthat are under the consideration of the Actuaries Committee?

SHRI ABID ALI: Particularly this question of rising the quantum from Rs. 400 to Rs. 500. That is the main item.

DR. R. B. GOUR: The list in Schedule IV is also there.

SHRI ABID ALI: That is so far as the points considered by the technicians.

With regard to accidents, my hon. triend opposite said that the accident rate is increasing but somehow the very book from which he quoted also gives this statement which says that the accidents are decreasing, not increasing.

Dr. R. B. GOUR: Mr. Mankikar's article that was published yesterday morning gives the latest position.

SHRI **ABID** ALI: **In** 1953, the death rate per thousand -workers employed was -35; in 1954 it was -31; in 1955; it

[Shri Abid Ali.] was -29 and in 1956 it was 27. It has been gradually coming down. Similarly, permanent disablements in the year 1953 were of the order of T31 per-thousand. In 1956 it came to one in thousand. From 1-31 in 1953, it came to 1 in 1956. In the case of temporary disablements, it was 17-8 in 1955 and in 1956 it came down to 16-76.

DR. R. B. GOUR: Excuse me. Mr. Deputy Chairman. Could I draw the attention of the hon. Minister

SHRI ABID ALI: I cannot convince everybody. I am explaining.

DR. R. B. GOUR: I want to know the total number of injuries, not deaths and permanent disablements only

SHRI ABID ALI: They will always vary, I am quoting from the figures that I have collected. The number of persons employed is increasing very rapidly. Certainly, this running commentary is not proper.

DR. R. B. GOUR: I only want to know the total number of injuries per thousand workers.

SHRI ABID ALI: Whatever the hon. Members tell us is from the facts and figures that we supply. It is not that they have gone round and collected some information and then come and tell us the result of their study. They always depend upon us and again misquote us saying that our figures are incorrect. Let them produce sometimes their own figures and let us know the result of their own efforts, instead of simply talking, talking and talking. I do not think that is proper. It is mostly irrelevant.

I was saying that it was due to the alertness of the Factory Inspectorate that the number of accidents reported is more. There was the complaint that all the factories have not been inspected every year. It is true that all the factories have not been inspected and should not be inspected also because there are some factories which are to be inspected twice

and more than twice in a year. It depends upon the number of workers, the nature of the work done. There are many small factories, with a small number of workers engaged. And if our inspectors make it a point to inspect every one of 1 them—some of them are situated at I far off places—then the time taken for ' these will not be justified. Again, the number of inspectorates cannot be increased to meet the requirements of i every factory wherever it may be J situated. It is -not important 1 that they should be inspected very often. That is not possible. It cannot be done simply. It has been nto consideration, while chalking out the programme of inspection as I said . earlier, the nature of the work, the 1 number of persons employed, and the accidents taking place in the factories. ' So, I was submitting that it is the alertness of the Factory Inspectorate and also the trade union organisations that counts. Workers have become mire conscious They also report to the Go ernment and to the factory departments also. The trade union rganisations and workers should be more trained encouraged. Wherever and there is any irregularity, without any hesitation the workers should bring the irregularity to the notice οf Government and the

department. Therefore, the appropriate complaint made by an hon. Member oppos'te has no basis. DR. R. B. GOUR: There are so many hon. Memers opposite. SHRI ABID ALI: The suggestion about the rehabilitation of workers who suffer because of injury is a welcome one. But it is more the work of social workers and non-official agencies. Of course, Government should be helpful. We want to be helpful, as has been done in the coal rrrnes section. All that experience which has been gained by the military department, its rehabilitation

- j in Poona, is available. Some people were sent by the Coal-mines Welfare Fund organisation to be trained there.
- , All that expsrience la being made use

DR. R. B. GOUR: Thank you' very much.

SHRI ABID ALL Regarding Schedule II of the Act, list of persons included in the definition of workmen, I was submitting that much has been made here of cardamom plantation worker-.. But hon, Members know that there is provision in the main Act that State Governments can add to the Schedule. So, State Governments are at liberty to do it. They can by merely notifying workers in the SHRI ABID ALL That has been xamined cardamom plantations include them for tha purpose of benefits under this Act.

DR. R. B. GOUR: Why can't you do it?

Government can do it. There is no bar.

DR. R. B. GOUR: The Mysore High Court has suggested it. That is why we raised it.

SHRI ABID ALL That is all right. PerhRos an amendment. it was not within their knowledge that the Act gives authority to the State Governments to include them by a mere notification. So, it should be brought to the notice of the frienrts who hive complained or given this information. Perhaps it could be done. In case there is any difficulty, we will be helpful.

Now, about the word 'casual' some reference was made to the definition of the workers who would be entitled to the benefit as provided for in the Act. There, the word 'casual' does not disqualify. We have examined what was mentioned by hon. Members opposite and I want to assure them that no difficulty would arise on that account—because 'casual and those employed' otherwise than in connection with the trade or business of the employerbecause of the word 'and' there is no difficulty.

So far as workers attending to the | work or performing their duty whether within the outside the premises, are premises or concerned, so far as 'outside' is concerned, that question I also has been examined very care-I fully. Our legal department says that up to this time there is no difficulty and there is no adverse ruling of any High Court.

DR. R. B. GOUR: There is the Calcutta High Court's decision of 1955.

and it has been found that it does not debar the worker from getting compensation, although injured I outside the working premises. I may submit that again we will examine! this question, because our intention is I that SHRI ABID ALL What is the harm? [f the employee suffering injury: during the course Act has provision, it can be done. Any State of his employment, whether inside the factory premises or outside, should be compensated. And in case any ruling of High Court interprets it differently, then certainly, Parliament is here to amend the Act 1 ind we will not lag a day behind in I bringing forward

> Dr. R. B. GOUR: The rulings of the Bombay High Court and Calcutta J High Court are there.

SHRI ABID ALL Now, this running commentary should stop. I have said that this is the advice of our legal

department. Over and above that I have submitted that at any time if

there is any difficulty felt either by hon. Members opposite or any trade union or by ourselves, we will not

forward an amendment. Why should we bring amendments which are unnecessary simply because some people feel that there is necessity. What else can be done?

Now, Sir, about jurisdiction, so tar as railway employees are concerned, I do not find any difficulty with regard to. that. also, but the intention is that employees of the railways should not be required to go to the workmen's compensation court. Anyway, the railways should settle their cases speedily and should pay every pie to which the workers may be entitled. About that there should be no delay. That is why I am trying to persuade all the undertakings under Government that all such cases should be speedily disposed of. It should not be necessary for them to go to 'court. Again, I submit, Sir, if it becomes

[Shri Abid Ali.] hesitate for a day to bring necessary for them to go to court and any hardship is felt on account of jurisdiction about which I feel that there is no difficulty at present, but in case it is felt—that alsp should be necessity? If there is no necessity, there is no brought to our notice, and we j shall certainly be iglad to be helpful.

> MR. DEPUTY CHAIRMAN: You require more time?

SHRI ABID ALI: Yes, Sir. A litt j more time.

MR. DEPUTY CHAIRMAN: Tl I you can continue the next day. 1 I House stands adjourned till 11 A I on Thursday.

> The House then adjourn at five of the clock \eleven of the clock < Thursday, the 27th